





FROM THE DESK OF HON'BLE DIRECTOR



Dr. Anshuman Jaswal, Director SVKM's NMIMS, Indore

Warm Greetings on behalf of SVKM's NMIMS, Indore for another edition of the NMIMS Indore Moot Court Competition, 2025. At SVKM's NMIMS we understand the importance of practical exposure for law students to acquaint them with pragmatic intricacies of real-world challenges. This competition embodies the said goal by providing a platform for numerous intellectual minds to convene and share their knowledge. I welcome and encourage you to embrace the challenges, exhibit professionalism and enjoy the experience. May this competition be a pivotal moment in your legal journey, shaping you into both competent advocates and conscientious contributors to the legal profession. Looking forward to hosting you at NMIMS Indore and witness a memorable event.









FROM THE DESK OF HON'BLE DEAN



Dr. Durgambini Patel Dean, Kirit P. Mehta School of Law

It is with great pride and enthusiasm that I welcome you to the NMIMS Indore Moot Court Competition 2025 at SVKM's NMIMS, Indore. Moot court competitions are more than just an academic exercise; they are an essential platform for aspiring legal professionals to refine their advocacy skills, engage in intellectual discourse, and gain invaluable real-world experience. I encourage each participant to embrace this opportunity with enthusiasm, integrity, and professionalism. May this competition be a transformative experience, shaping you into skilled advocates and principled legal professionals. We look forward to hosting you and witnessing an event filled with rigorous debate, insightful arguments, and a shared passion for the law.









FROM THE DESK OF ASSOCIATE DEAN



Dr. Ashutosh Hajela, Associate Dean SVKM's NMIMS, Indore

Moot Court Competitions are a testament to legal intellect, adorning the prestigious crown of the legal profession. The School of Law, SVKM's NMIMS, Indore, takes immense pride in organizing multiple mooting activities throughout the year, honing students' advocacy skills at both intra and inter-university levels. We are thrilled to invite you to yet another remarkable edition of the NMIMS Indore Moot Court Competition, where the brightest young legal minds from across the nation will showcase their prowess. This competition promises a confluence of intellect, advocacy, and innovation, setting new benchmarks in the legal profession. We eagerly anticipate dynamic participation in the presence of esteemed legal luminaries, top law firm associates, distinguished judges from district and constitutional courts, and renowned academicians.

Join us in this celebration of excellence in mooting!







ABOUT NMIMS



With a legacy spanning 43 years, Narsee Monjee Institute of Management Studies (NMIMS) has not only secured its place among India's top 10 B-Schools but has also evolved into a distinguished multi-disciplinary university. With seven campuses across Mumbai, Shirpur, Bengaluru, Hyderabad, Indore, Navi Mumbai, and Chandigarh, NMIMS encompasses 19 constituent schools, offering diverse programs in Management, Engineering, Law, Pharmacy, Architecture, Business Economics, Science, Aviation, Liberal Arts, Design, and Distance Learning.

MISSION: In keeping with the university's mission to provide good quality socially sensitive human resources to the nation, the mission of NMIMS, Indore is to be an institution of excellence for learning & collaborative research in Management with a deep commitment to people.

VISION: In order to attain the stated mission, the campus has identified by certain niche disciplines in the field of management to excel in and accordingly the stated vision is to inculcate the 'learner centric' approach in management education.





INDORE

CAMPUS















ABOUT SCHOOL OF LAW



The School of Law at NMIMS, Indore, established in 2019, has quickly emerged as a leading institution for legal education. Offering B.A.LL.B (H) and B.B.A.LL.B (H) programs, the school is dedicated to equipping students with comprehensive legal knowledge, critical thinking, and analytical skills. Its faculty consists of seasoned academicians and legal practitioners who foster a stimulating and supportive academic environment. To enhance the educational experience, the school hosts guest lectures by renowned experts from academia, the judiciary, and the legal profession, providing students with insights into contemporary legal issues and best practices. Experiential learning is a key focus, with opportunities for students to engage in debates, moot court training, and national competitions.

The school's National Moot Court Competitions, initiated in 2021, have quickly become flagship events, attracting law schools from across the country and gaining recognition for their excellence. NMIMS School of Law combines state-of-the-art infrastructure with innovative teaching methods to prepare students for successful legal careers. Its vibrant academic ecosystem and commitment to professional growth make it an ideal destination for aspiring legal professionals who seek to shape the future of law.









OUR MENTORS



Dr. Ashutosh Hajela Chairman, MCTAS Associate Dean, NMIMS Indore



Mr. Rajneesh Dubey Faculty Coordinator, MCTAS



Mr. Amandeep Singh Faculty Co- Coordinator, MCTAS







ABOUT MCTAS



The Moot Court and Trial Advocacy Society aims to groom the budding lawyers and familiarize them with the practical aspects of Law. We aim to provide an exceptional mooting experience to avid budding lawyers.







OUR PAST EVENTS

The Final Round of the 2nd National Moot Court Competition, last year was honored by the esteemed presence of Hon'ble Mr. Justice Anil Verma Sir and Hon'ble Mr. Justice Pranay Verma Sir, Judge, M.P. High Court with the Valedictory Ceremony graced by Hon'ble Mr. Justice Vijay Kumar Shukla Sir, Judge, MP High Court as the Chief Guest















































Prani News Limited v. State of Paradise

Pandora ('Pandora') is a 'Democratic Republic' and a 'Union of states' in South East Asia. It is the largest democracy in the world with a population of 1.5 billion. The Constitution of Pandora respects and protects human rights. It is a peace-loving country. Pandora is known for cultural diversity and national integrity. Paradise is a state in Pandora. It is a state which is known as an investment destination in Pandora and it generates 12% of the taxes in Pandora. Paradise is home for many world-renowned corporate houses and has made mark for itself on the world financial atlas.

Param, a young man of 28 years, is a policy enthusiast. Intrigued at the trends of 2019 elections in the state of Paradise, he started working on Leader-Grade ('LG'), an interactive website meant for sharing the work of the legislators. The information on this website is sourced from public at large and the same is used to rate legislators' performance on periodic basis, generally every month/quarter. It took Param and his team more than a year to translate this idea into reality. The Covid years had both helped and hampered the growth of LG and it was opened to public in June 2021.

LG is open for anyone who is a registered voter. Any citizen can register and share information about the work and performance of an elected leader by indicating a valid source of information (like a news published/ photo with time-stamp/ social media posts by the leaders, parties etc.) and same is verified before publishing the post. The user policy of LG clearly mentions that the information should be related to the professional life of the legislator and LG reserves a right to withhold any post which is about the personal life of the concerned legislator. The policy also cautions the users not to post any derogatory, defamatory or dubious content, and ensures that a disclaimer about content appears on the home page.







In October 2022, after running LG for a little over a year, Param and his team of volunteers felt that the idea did not have the potential to scale up and at the same time the team did not have any resources, both human and financial, to run it successfully. Though the idea was really good but due to paucity of resources the ratings were always delayed. By June 2022, LG could post information and rating about only six months in its first year of operation. The team of LG was apprehensive about the ever-increasing abyss between the ratings and information would reduce the ratings to a string of non-contemporary past data, which will not have any bearing on present day.

Therefore, they turned the website passive and citizens can no longer share information. There were rumours in the policy circles that the team had threats from stakeholders and their followers and a few accused that LG is highlighting a few legislators and downplaying others which ultimately halted the operations of LG.

Prani News Ltd. ('Prani'), controls and runs the 24x7 news channel and network named Prathidwani News ('Prathidwani'). The news channel had gained popularity for its accurate and succinct reporting style. In fact, Prathidwani is unique in the sense that it tenders an unconditional apology if any news reported by it is false and the same is featured on the banner on the top of the screen for two days. This in turn brought it closer to the public and made it a go to news channel in the state of Paradise.







Gearing up for the coverage of upcoming elections Prani felt that "LG' can be a real gamechanger. Prani approached Param and after a series of meetings it successfully acquired the LG along with all the information on as is basis. However, Param parted with LG with only one stipulation that it should never be commercially exploited. All the registered users were informed beforehand about the possible change of ownership of the website and post the acquisition Prani had sent emails to all the registered users to contribute to LG with renewed vigour.

By January 2023, LG under the control and management of Prani had got a new life and turned out to be a sensation in the state of Paradise. Information about the legislators and their performance is now being posted in real-time and ratings are posted during first week of every month on LG website.

Prathidwani started using the performance ratings of legislators by LG in its news programmes as well. Prathidwani dedicated a prime-time slot for a monthly programme called 'Leaderboard' on the second Sunday of every month. 'Leaderboard' is a programme wherein the stories about top 3 legislators of the month are featured. Leaderboard entered the common parlance and household political discussions building upon the trust of people in Prathidwani coupled with the quick pace of ratings at LG. Few political analysts expressed reservations that though the 'Leaderboard' increased political awareness among voters but it would not serve the full purpose because the ratings are not entirely objective (as it is based on the information shared by the users of LG) and it has potential to mislead the voters.







In October 2023, during a discussion in the Legislative Assembly of Paradise, it was suggested that in future, an LG kind of feature may be added to the website of the assembly which already has authentic information about wider metrics like presence of legislators in the Assembly meetings, participation in the meetings, reporting of activities undertaken in each constituency etc. This can be an attempt by the legislative assembly itself to increase political awareness among citizens with better and accurate information.

'Leaderboard' has been named as the 'Changemaker of News in Pandora' by the news aggregators network of Pandora. The awards were given in the annual conclave of news aggregators of Pandora. Mr. Paridi (Paridi), the CEO of Prani while receiving the award thanked everyone involved in the making of LGP Leaderboard, and especially Param and his team for actually conceiving and developing LG. On the question concerning the turn-around and success of LG, Paridi explained that the integration of PAIAL (pronounced as 'Pay-all'), an artificial intelligence-based algorithm is the secret of the success. He further said that PAIAL used by Prani has been domestically made by in-house software developers hired by Prani.

The LG website has some preliminary information about PAIAL and its working. PAIAL stands for Prani Artificial Intelligence Algorithm. It collects information about legislators on a defined set of parameters from various sources like newspapers, news channels, videos, images etc. on the internet. LG gets information through PAIAL, apart from the registered users. This gave LG under Prani an edge over Param led LG as apart from the ground level informants, LG now is armed with PAIAL to get information. The website also mentioned that PAIAL scraps data from the social media profiles of legislators available on majority of popular social media platforms. Though PAIAL gets information from the internet, it is generally cross verified by the news network team under the control of Prani before posting to ensure authenticity of the information.







The schedule of general elections for the ninety (90) constituencies in the Paradise State Legislative Assembly is notified and the state of Paradise is gearing up for the 2024 elections. LG and Leaderboard took centre-stage in the campaigning of candidates.

The legislators who are ranked higher are canvassing by referring to LG ratings and snippets from 'Leaderboard'. The legislators who are ranked lower are portrayed as failures by their opponents using LG data. The experts, psephologists and other news networks besides Prathidwani are also using the data from LG website on monthly and quarterly ratings to assess and analyse the candidates.

Poll-It ('Poll-It'), a think tank working on political awareness highlighted the insufficiency of data, citing that it only contains information about current legislators and not their competitors in a given constituency, Poll-It opined that LG and the 'Leaderboard' is creating an imbalance in the information that is percolating among the masses.

A week before the elections, a few legislators citing the work of Poll-It, filed a writ petition in the High Court of Paradise to stop the use of LG data in all its forms and prayed for immediate take-down of the same in light of its potential ill effects on voters. Prani contended that the data is taken from publicly available sources and it is never manipulated to suit a candidate. Elections have ended even before the High Court could pass an order.







The results of elections raked a surprise to all. None of the parties could reach the magic figure of majority to stake a claim to form the government. Majority of the victors in the elections belong to Paradise Land Party ('PLP') and Democratic Paradise Party ('DPP'), the two major political parties barring a few independent candidates. The following is the break-up of seats secured by these parties, PLP won 44 seats, DPP won 43 seats and remaining three seats are won by independent candidates. Political analysts of Paradise are disgruntled with the hung assembly and expressed displeasure that it left the scope for horse-trading. News channels reported widely that the parties are planning to move their newly elected legislators to favourable resorts under their control outside the state of Paradise.

Prathidwani reported that all the three independent candidates are in active contact with both the parties. By the evening of the day of results, Prathidwani broadcasted an update that candidates of PLP are in Polykit Resort ('Polykit') in Palapur town in the state of Pali, which shares its border with Paradise.

By midnight of the results day, reporters of Prathidwani reached Palapur and tried to cover the political action transpiring at Polykit. The security denied claims that elected candidates are housed inside. The team of Prathidwani were stopped by the security staff of the resort from entering and recording. Few other channels also reached the resort and in two hours it turned out into a mayhem resulting in severe injuries to the cameraperson and the reporter of Prathidwani during their attempts to barge in the resort. None of the news reporters could enter Polykit. The rival news channels of Prathidwani reported that a reporter was injured in an attempt to sensationalise a non-existing news. The local police registered an FIR against 'Pratidhwani' for abetting disruption of peace.







Everyone was expecting that Prathidwani would air an apology to the public at large for misleading about the place of location of elected candidates of PLP.Prathidwani released clarification and denied all claims about sensationalism. The clarification mentioned that Pratidhwani has credible information about PLP candidates being housed at Polykit. In the afternoon of the following day, the Prathidwani reporter succumbed to injuries. Everyone started blaming Prathidwani for sacrificing a reporter for popularity. The editor of Prathidwani released a condolence statement and explained the reason for the firm belief about the location of the legislators.

The editor's statement said that the PAIAL found a photograph of one of the independent candidates posted on his social media platform which was deleted in less than an hour. The photograph features the independent candidate with three other legislators belonging to PLP, partying by the pool. PAIAL with its augmented capability extracted information from the picture and compared the images with available data.

The pool next to the candidates had starking similarities with the pool at Polykit and the news team concluded that the location of the candidates is Polykit. Another reason for coming to the conclusion was presence of a QR code on the table next to the candidates, which was scanned after enhanced digital reconstruction. The QR code provided the liquor menu of Peelo, the bar at Polykit. The statement reiterated that Prathidwani is committed to integrity of the news and would never risk the lives of Prathidwani family for popularity.

In the meanwhile, PLP formed the government with the help of two independent legislators. The chief minister elect condemned the incident at the gates of Polykit, which resulted in the death of news reporter and promised that his government would take appropriate action to prevent such incidents in future.







The Government of Paradise passed an ordinance prohibiting any rating of legislators with or without the help of Artificial Intelligence. The rationale for the ordinance is explained by the Chief Secretary of the state citing the work of Poll-It and the scope of potential misuse of such exercises which can hit at the root of 'free and fair elections', a cherished democratic ideal of the Republic of Pandora.

As an aftermath of the ordinance, the shares of Prani News Ltd. pummelled to floor prices resulting in huge loss to the company and its shareholders. In response to the Ordinance, Prani moved to the Supreme Court of Pandora challenging the validity of the ordinance for being violative of right to freedom of speech and expression, right to information and right to carry on trade, business or occupation.

During the same time Pratidhwani received notice to appear in the Court of Palapur for abetment of activities at the gates of Polykit which ultimately resulted in death of the reporter of Pratidhwani. Pratidhwani approached the High Court of Pali seeking the quash of FIR.

Pratidhwani contended that their reporter and the cameraman were acting on credible information and tried to expose horse-trading relating to 2024 elections in accordance with their duty of responsible journalism. The state of Pali contended that information procured through AI can't be deemed to be credible information and by no means a news channel can try to barge into a private property at midnight.







The Supreme Court of Pandora stayed the proceedings pending before the High Court of Paradise and the High Court of Pali, till it decides the following issues:

- 1) Whether the ordinance is constitutionally valid?
- 2) Whether the rating of legislators affect the conduct of 'free and fair' elections?
- 3) Whether the use of artificial intelligence in gathering information about candidates is legal?
- 4) Whether a person can be held vicariously liable for the consequences of actions contemplated on the basis of artificial intelligence?

NOTE: The laws of pandora are Pari materia to the laws of India. The participants are free to frame additional issues.

"We extend our sincere gratitude to **Dr.P. Bayola Kiran**, Assistant Professor at NALSAR University, for his invaluable contribution in drafting the moot problem."

Disclaimer: Any attempt by a participant or team to contact Dr. Kiran regarding the moot problem will result in immediate disqualification and further consequences as deemed appropriate by the organizers.







REGISTRATION PROCESS

Students are to register for the competition through the google form. The students have to fill out the fields provided in the Google form and complete the payments formalities which have been mentioned in the above mentioned form. Post-registration, the participants would be receiving a conformation mail from the organizing committee, confirming the team's registration.

Link for the registration:

https://forms.gle/dg2kKGZD4zRLPM756



Scan & Pay ₹3500 for Prelims Round

(In case the team qualifies for the Quarter Final Round there will be a further email to intimate payment of ₹3500/- additionally).







RULES AND REGULATIONS (COMPETITION)

GENERAL RULES AND REGULATIONS:

LANGUAGE:

The official language for the 3rd NMIMS Indore Moot Court Competition shall be English only.

TEAM COMPOSITION:

The team shall comprise of maximum three and minimum two members only. Out of three members two shall be the speaker and one shall be the researcher. The teams will not be allowed to substitute any of its members after the registration process has been completed, except with the permission of the organizers in case of any contingency only.

DRESS CODE:

All the teams participating in the competition must adhere to the following dress code during the virtual as well as offline rounds-

- •Male White Shirt, black trousers, black coat $\operatorname{\mathcal{E}}$ black tie.
- •Female White Kurta & Salwar or white shirt, black trousers along with a black coat.

Eligibility Criteria:

All the students from three-year or five-year integrated law program from any University/ Law School/ College/ Institution can participate in the Competition.







RULES REGARDING MOOT MEMORIAL

- 1. Each team has to prepare written submission/memorial from both sides i.e. from the side of petitioners/appellants/applicants/complainants and from the side of defendants/respondents of the case.
- 2. Memorials shall be identified by the team code assigned to the participating team; the memorials shall not in any way whatsoever disclose any information pertaining to the identity of the participating team (names of the participants or the name of their Istitution/College/University).
- 3. Petitioners/Applicants/Appellants are required to have a Blue coloured front page whereas Defendants/Respondents are required to have Red coloured front page.
- 4. Participating teams are required to send their memorials via google forms to the organizers at mctas.solindore@nmims.edu latest by 23:59 PM, 20th of March, 2025 and the Hard Copy by 28th of March, 2025, if the team qualifies to quarters. The subject should be titled as 'team code college name final memorial submission'.
- 5. Soft copy & Hard Copy of the memorial both need to be submitted.
- 6. Late submissions of memorial will amount penalty of 2 marks per day.
- 7. Memorial should not exceed 30 pages.
- 8. If any team wishes to showcase compendiums during the competition, they should submit the same by 20th of March, 2025 before 23:59 P.M. for online rounds
- 9. The Researcher's Test will conducted offline on the 4th of April only for the teams qualified for Quarters and further rounds.







FORMAT OF MEMORIAL

COVER PAGE

Cover Page;

- Table of Contents;
- List of Abbreviations;
- Index of Authorities;
- Statement of Jurisdiction;
- Statement of Facts;
- Statement of Issues;
- Summary of Arguments;
- Arguments Advanced (Not exceeding 15 Pages);
- Prayer

The Cover Page of a Memorial must contain the following information:

- The Team Code in the upper right- hand.
- The name and year of the Competition.
- The name of the case.
- The side for which the Memorial has been prepared.
- Name of the forum resolving the dispute.

CONTENT SPECIFICATIONS

CONTENTS SPECIFICATIONS

(For Footnotes)

a. Paper size: A4

b. Font type: Times New Roman

c. Font size: 12

d. Line spacing: 1.5

e. Body of text: Justified

f. Margin: 1 inch on all sides

g. Citation Style: Blue Book 20th

Edition (throughout the

memorial)

For footnotes, the formatting specifications are:

- a. Font type: Times New Roman
- b. Font size: 10
- c. Line spacing: 1
- d. Paragraph spacing: 0
- e. No additional space between 2

footnotes

f. Body of text: Justified







STRUCTURE OF THE COMPETITION

The competition will be held in two parts:

- Preliminary Rounds which will be held on March 22, 2025 in an Online mode
- •Quarter Finals, Semi-Final Rounds and Final Rounds which will be held on April
- 4, 5 and 6, 2025 at SVKM's NMIMS's, School of Law, Indore Campus.

DEDUCTION OF MARKS: Late submission of memorial will amount to negative marking except in case of prior permission from the organising committee in exceptional circumstances.

EXCHANGE OF MEMORIAL: The memorial exchange will be done on **April 4, 2025** after Inauguration ceremony according to the draw of lots done by the organizing committee.

MARKING CRITERIA (MEMORIAL)

SERIAL NO.	CRITERIA	TOTAL MARKS ALLOTED
1	Knowledge of Facts	20
2	Interpretation of Law and Research	20
3	Ingenuity and Logical Reasoning	20
4	Formatting and Citation (Grammar and Style)	20
5	Adherence to Guidelines	20





RULES REGARDING ROUNDS

RULES FOR THE ORAL ROUNDS

- 1. Each team, for every round (except semi-finals and finals) will be given a total of **30 minutes** to present their oral arguments, including, rebuttals and sur-rebuttals time only on the discretion of the judges which shall not exceed 40 minutes in any case. Every speaker is entitled to choose their personal time limit but it should not exceed more than 15 minutes.
- 2. The oral arguments should be based exclusively on what the teams have written in their memorials. The speaker can provide the copy of compendium only on the discretion of the judges.
- 3. Strict adherence to court manners shall be observed.

PRELIMINARY ROUND

- 1. The order of participation will be determined in the event's preliminary rounds; all the participating teams shall participate in a draw of lots to be conducted for that purpose.
- 2. The draw of lots shall take place on **21st March** ,**2025** immediately after the inauguration ceremony. The exchange of memorials shall be conducted immediately after the draw of lots.
- 3. For the preliminary rounds each team shall argue twice, once for the petitioners/applicants/appellants/complainants and once for the respondents/defendants.
- 4. No two teams from the same court room shall face each other more than once in the preliminary rounds.
- 5. No two teams from the same room shall advance for the quarter finals. In determining the scores in the preliminary rounds, only oral scores will be considered.
- 6. In no case both the teams of the same court room shall proceed and the best team out of those two in each rooms shall proceed to quarters.







RULES REGARDING ROUNDS

QUARTER FINAL

- 1. The **top eight teams** of the preliminary rounds shall enter the quarter finals, held on **April 05, 2025** at School of Law, SVKM's NMIMS, Indore.
- 2. The match up of teams in Quarter Final rounds will be based on draw of lots.

SEMI-FINALS

- 1. The **top four teams** of the quarter final rounds shall enter the semi-finals, held on **April 05, 2025** at School of Law, SVKM's NMIMS, Indore
- 2. The semi-final rounds between the teams shall go on for one and half hour, giving **45 minutes** to each team, in order to present their case. The total time will include rebuttals and sur-rebuttals (if permitted by the judges).

FINALS

- 1. The two teams who stand declared as the winners of the semi-finals shall qualify for the finals to be held on **April 06, 2025** at School of Law, SVKM's NMIMS, Indore.
- 2. The Final rounds between the teams shall go on for two hours, i.e. each team will have **an hour**, in order to present their case.









MARKING CRITERIA (ORAL ROUNDS)

MARKING CRITERIA	MARKS
Preparation and Familiarity with Facts	20
Structure of Legal Arguments	20
Knowledge and Application of Law	20
Organization, Presentation, Speaking Ability	10
Responsiveness and Advocacy	10
Persuasiveness and Advocacy	10
Courtroom Etiquette	10
TOTAL	100







ANONYMITY

Teams shall not be allowed to disclose their identity in respect their college/institution/organization, thev will only be allowed once the award ceremony is done. Teams shall not be allowed in any way to reveal their identity in the memorial, they will be team identified by their codes throughout their competition and if they fail to follow this, negative marking or disqualification shall be done against that particular team.

SCOUTING

Scouting is strictly prohibited. If any team or its members is found to be indulge in such activities will be disqualified immediately.

FINALITY OF DECISION

The decision made by the judges will be final and binding. In case of any dispute, the decision taken by the Organizing committee will be final and binding.

CLARIFICATIONS

All email correspondences to be sent to

mctas.solindore@nmims.edu
Queries/clarifications/questions
regarding the moot proposition should
not be sent through any other means
other than e-mail shall not be
entertained. All clarifications sought to

be sent on or before March 2nd, 2025.







IMPORTANT DATES

EVENT	DATES
Release of Moot Problem	5th February, 2025
Last date for Clarification	2nd March, 2025
Last date for Registration	9th March, 2025
Memorial Submission	17th March, 2025
Run Trough Session, Draw of Lots, Memorial Exchange (Prelims)	21st March, 2025
Preliminary Round (Online)	22nd March, 2025
Hard Copy Memorial	28th March, 2025
Researchers Test & Draw of Lots (Offline)	4th April, 2025
Quarters and Semi-Finals	5th April, 2025
Finals	6th April, 2025







PRIZE POOL

AWARD FOR WINNING TEAM

The winning team will receive a prize worth Rs. 25,000/- (Twenty Five Thousand)
+ trophy + certificate

FIRST RUNNER - UP TEAM

The First Runner - Up team will receive a prize worth Rs. 15,000/- (Fifteen Thousand) + trophy + certificate

SECOND RUNNER - UP TEAM

The Second Runner Up team will receive a prize worth Rs. 10,000/- (Ten Thousand) + trophy + certificate

BEST SPEAKER (MALE)

The best speaker (Male) will receive a trophy and a certificate

BEST SPEAKER (FEMALE)

The Best Speaker (Female) will receive a trophy and a certificate

BEST MEMORIAL

The Team with the Best Memorial will receive a trophy and a certificate

All participants shall be awarded with a participation certificate





ORGANISING COMMITTEE

Advisory Body											
Hiya Gandh	i	Atharv V		Vyas	G	Gourvi Gupta		Nikhil Sharma			
Aditya	Juneja	Juneja Fa			ema Electricwala			Gourav Bhavishi			
MCTAS Convenor - Tanushree Pandya											
Treasurer - Anuj Soni					EΣ	Ex-officio - Aalekh Lahari					
Joint Convener - Arushi Iyer						Joint Convener - Jyotiraditya Singh					
Moot Training	Res	earch	Student Administration & Logistics		PR+Sponsorship		Ma	rketing	Social Media		
Jiya Khandelwal Gopal Mishra		Shrivas h Mallick		ant , Aniru Utkarsh		Arnav Tiwar Madhav Dwivedi		Khushi Gupta Khushi Sharma		Abha Vaidya	
Members											
Pratham Shivhare Nanki Kour Prassana Lakshmi Avani Maheshwari Ira Parmar Anushka Sharma Akshi Pawar	Saumy Akshya Radhik Preet I Harshy Shriva	i Naik a Nagar a Sharma ka Patel Ramani vardhan astava Chabbta	Sarthak Bobade Himani Bhatnagar Samarth Nema, Esha Jair Kartikey Verma Vrinda Mahajan, Kirti Nag Mahak Sura, Krishna Nen Naitik Joshi, Archi Mandl Disha Patel, Tashin Khar Aleck Khurana		agar sha Jain ma rti Nagar na Nema Mandloi n Khan			Palaksha Shrivastava Harshita Lalwani Naba Durrani Subani Jathaliya		Soumya Jain Ananya Shrivastava Shreya Mishra Priyal Saxena Ananya Padtare Cheshta Agarwal Ishan Malakar	
Tech Team - Brahmi Pahadiya											
Mohit Kumrawat Priyanshi Ja			Jain	Aarch	i Vyas	Himans	Himanshi Assudani Kavya Singh Chandel			gh Chandel	







FOR ENQUIRY

Student Convener: Tanushree Pandya - +91 83192 27314

> Student Administration: Anuj Soni - +91 73546 84969

Joint Convener : Aarushi Iyer- +91 91360 95909 Jyotiraditya Singh- +91 93408 79498

Or Email Us at -mctas.solindore@nmims.edu

FOR UPDATES

Follow us on:-



@MCTAS.NMIMS.Indore



@mctas.sol_idr



SVKM's NMIMS Indore Moot Court and Trial Advocacy Society

